CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. NO. 287/2001 in O.A. NO. 166/2001

This the 4th day of September, 2001.

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Ms. Sunita W/O B.Soman (in the matter of Surendar Kumar vs. Union of India & Ors.)

... Applicant

-versus-

Surendar Kumar

... Respondent (Applicant in OA 166/2001)

ORDER

Hon'ble Shri V.K.Majotra, Member (A):

This is an application seeking review of order dated 11.7.2001 passed in MA No.1011/2001 in OA No.166/2001 allowing the present applicant to be impleaded as a party. These orders were passed after hearing all the concerned parties in the matter. We do not find any justification for reviewing this order excepting that the words in the 4th line of paragraph 3 of order dated 11.7.2001 "still remains senior" be substituted by the words "is made junior".

2. The review application is disposed of in the above terms, in circulation.

S. Rum

(Shanker Raju) Member (J) (V.K.Majotra) Member (A)

/as/